IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 76360 of 2014

(Arising out of Order-in-Appeal No. 35/DIB/CE(A)/14 dated 08.07.2014 passed by the Commissioner (Appeals), Customs & Central Excise, Custom House, Nilamoni Phukan Path, Christian Basti, Guwahati – 781 005)

Hydar Khan **: Appellant**
Near Borholla,
ONGC Colony, No. 1, Nagabat, Borholla,
Jorhat – 785 631

VERSUS

Commissioner of Central Excise and Service Tax **: Respondent**
Guwahati Commissionerate

APPEARANCE:

None for the Appellant

Shri J. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO. 75627 / 2024

DATE OF HEARING / DECISION:02.04.2024

Order : [PER BENCH]

Upon perusal of the documents placed on record, it is seen that the Appellant has filed a copy of Form No.SVLDRS-4, which is the Discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) [SVLDR] Scheme, 2019 and thus, we are of the view that the present appeal is to be deemed as withdrawn in terms of Section 127 (6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

Sd/-
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-
(RAJEEV TANDON)
MEMBER (TECHNICAL)

Sdd